

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 14<sup>th</sup> September, 2022.

No.LJ(A)86/2021/147 - In exercise of powers conferred under sub- section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following advocates as Assistant Public Prosecutors/Asstt.Govt. Pleaders, East Jaintia Hills District, Khliehriat with headquarter as indicated against each name, with immediate effect and until further orders:-

Name	Headquarter
1. Shri. Wandajop Sympli	Shillong.
2. Miss Beatify Lyngdoh	Khliehriat

Sd/-

Secretary to the Govt. of Meghalaya  
Law Department.

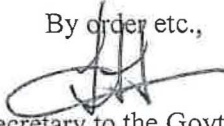
Memo.No.LJ(A)86/2021/147 - A

Dated Shillong, the 14<sup>th</sup> September, 2022.

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Director of General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner. East Jaintia Hills District, Khliehriat.
4. The District & Session Judge, East Jaintia Hills District, Khliehriat.
5. The Superintendent of Police , East Jaintia Hills District, Khliehriat.
6. The Accountant General (A&E) Meghalaya, Shillong-793001.
7. Persons concerned. Charge report of assuming charge as Asstt. Public Prosecutor/ Asstt. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6(six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Jowai Bar Association, Jowai.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, East Jaintia Hills District, Khliehriat.
12. Law(B) Department
13. DEO. Law Department.
14. Guard File.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya  
Law (A) Department.